

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.75 of 2021**

[Arising out of Order dated 11.01.2021 passed by National Company Law Tribunal, Mumbai Bench – Court II in IA 2168/2020 in CP(IB)/4258/MB/2019]

**IN THE MATTER OF:**

Dewan Housing Finance  
Ltd.  
through the Administrator  
HDIL Tower, 6<sup>th</sup> Floor,  
Anant Kanekar Marg,  
Station Road,  
Bandra (East),  
Mumbai 400051

**Before NCLT**

Respondent

**Before NCLAT**

Appellant

**Versus**

- |   |      |                    |
|---|------|--------------------|
| 1. TDH Realty LLP<br>Through Authorised<br>Signatory<br>179, K Block<br>Yashoda Nagar,<br>Kanpur 208011   | .... | Respondents 1 to 9 |
| 2. The Committee of<br>Creditors,<br>Through lead bank<br>Union Bank of India,<br>Union Bank Bhavan,<br>Through Authorised<br>Signatory<br>239, Vidhan Bhavan<br>Marg, Nariman Point,<br>Mumbai | .... |                    |
| 3. DHFL Investments<br>Limited,<br>Through Authorized<br>Signatory,<br>HDIL Towers, 6 <sup>th</sup> Floor,<br>Anant Kanekar<br>Marg Station Road<br>Bandra East,<br>Mumbai 400098               | .... |                    |

4. Wadhawan Global Capital Limited Through Authorized Signatory, Ground Floor, Madhava Building, Near Family Court, Bandra Kurla Complex, Bandra East, Mumbai 400051 ....
5. Pramerica Life Insurance Limited Through Authorized Signatory, 4<sup>th</sup> Floor, Building 9 Tower B, Cyber City, DLF City, Phase III Gurgaon, Haryana 122002 ....
6. IDBI Bank Limited, IDBI Tower, Through Authorized Signatory, WTC Complex, Cuffe Parade, Mumbai – 400005 ....
7. West End Investment & Finance Consultancy Pvt. Ltd., Through Authorized Signatory, 38, Bombay Mutual Building, Dr. D.N. Road, Fort, Mumbai 400001 ....
8. Advent Buildwel Private Limited, Through Authorized Signatory, 107, Jolly Maker Chambers No.2225 Nariman Point, Mumbai 400021 ....

9. Abhinandan Management ....  
Consultancy Private  
Limited, Through  
Authorized Signatory,  
Room No.12,  
Anwar Master Chawl,  
SV Road,  
Near Sandesh Restaurant  
and Bar  
Ambawadi, Dahisar (E),  
Mumbai 400068

**For Appellant: Shri Arun Kathpalia, Sr. Advocate with Ms. Liz Mathew and Ms. Sonali Jain, Advocates**

**For Respondents: Shri Monish Panda, Shri Kshitiz Arya and Shri Mrinal Bharat Ram, Advocates (R-1)  
Shri Raunak Dhillon, Shri Aditya Marwah and Shri Shubhankar Jain, Advocates (R-2)  
Shri R. Sudhinder, Ms. Priyanka Shetty, Ms. Avina Karnal and Shri Ranjit Shetty, Advocates (R-3)  
Shri Rajat Prakash and Shri Sanjay Bajaj, Advocates (R-6)  
Shri Rohit Gandhi, Advocate (R-7 & 8)**

**ORDER**  
**(Virtual Mode)**

**15.04.2021** Learned Counsel for the Appellant - Ms. Liz Mathew submits that the present Appeal was filed against Interim Orders dated 11<sup>th</sup> January, 2021 passed in IA 2168/2020 in CP(IB)/4258/ MB/2019. It is stated that during pendency of the present Appeal, the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench Court II) has passed Orders in the said IA and she states that the present Appeal thus, becomes infructuous. She states that she has instructions to withdraw the Appeal.

The Appeal is disposed as withdrawn without liberty to challenge the same Impugned Order.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*